

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 157/2020

(Arising out of impugned final judgment and order dated 05-12-2019 in A482 No. 44807/2019 passed by the High Court Of Judicature At Allahabad)

NIKHAT YASMIN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 4657/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 4656/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 168/2020 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 4888/2020)

Date : 14-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Divyesh Pratap Singh, AOR
Mr. Shivangi Singh, Adv.
Mr. Vikram Pratap Singh, Adv.
Mr. Ajay Prabu, Adv.
Ms. Ishita Bedi, Adv.
Ms. Ranjana Singh, Adv.
Mr. Jayveer Yadav, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, AOR

Mr. Nitish Banka, Adv.
Mr. Lakshay Manchanda, Adv.
Mr. Shubham Kumar, Adv.
Mr. Praveen Swarup, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER